

**Membership of Agricultural Cooperative Credit Societies**

1020. SHRI DINEN BHATTACHARYYA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the total number of Membership in the agricultural credit cooperative societies which are claimed to be the back bone of the cooperative Movement?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): As on 30th June, 1977, the total membership of primary agricultural credit societies in the country was 448.31 lakhs.

**Number of SCs & STs Employees in the Ministry of Rehabilitation and Supply**

1021. SHRI B. C. KAMBLE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the total number of Scheduled Castes and Scheduled Tribes employees in each class of service in the Ministry of Supply and Rehabilitation against whom there are adverse remarks in their Confidential Records and the kinds of adverse remarks and effect of them; and

(b) what steps Government propose to do justice to the Scheduled Castes and Scheduled Tribes employees in the matter of such indiscriminate remarks, marring their promotions?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDER BAKHT): (a) The information is being collected and will be laid on the Table of the Sabha.

(b) The question whether remarks made on any such employee are indiscriminate or not, will depend on the merits of the case and the sustainability

of the remarks. Government instructions on the procedure to be adopted in the maintenance of annual confidential records and the safeguards and remedies available against any unsustainable assessment as applicable to all Government employees will be adopted on any aggrieved employee invoking such provisions.

**Licence fee for fishing in Delhi**

1022. SHRI SHRIKRISHNA SINGH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether licence fee for fishing in Okhla, Delhi is only Rs. 1.25 per day;

(b) whether licence fee in fishing spots, developed by Delhi Development Authority, is Rs. 5.00 per day;

(c) the reasons for charging by Delhi Development Authority four times of the licence fee charged at Okhla; and

(d) whether Delhi Development Authority propose to reduce the licence fee to promote fishing as a sport in their spots and if need be, by limiting the quantum of catch, say 5 kilos, per licence, per day?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The Okhla water area is divided into two parts for the purpose of amateur fishing. Daily licence for amateurs including the reserved notch is Rs. 2.50 and for areas excluding the reserved notch is Rs. 1.25.

(b) Yes Sir. The Delhi Development Authority charges Rs. 5.00 per day for fishing at spots, developed by the Delhi Development Authority.

(c) Fishing spots developed by the Delhi Development Authority are in static water and ponds and not flow-

ing water. These spots recreational and considerable amount is spent on their maintenance. The fees are commensurate with costs.

(d) There is no proposal for reduction of licence fee.

#### जल संसाधन परिषद् की स्थापना करना

1023. श्री रामानन्द सिंघारो : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सिंचाई आयोग ने जलसंसाधन परिषद् की स्थापना करने की सिफारिश की थी; और

(ख) यदि हां, तो इस सिफारिश के बारे में सरकार ने क्या कदम उठाये हैं ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) :  
(क) जी, हां ।

(ख) अंतर्राज्यीय नदियों के जल के उचित प्रबंध और इष्टतम समुपयोजन को सुनिश्चित करने के लिए उपयुक्त संस्थात्मक प्रबंध करने के प्रश्न पर, जिनमें जल संसाधन परिषद् की स्थापना करने की बात भी शामिल है, सरकार कुछ समय से विचार कर रही है । चूंकि इन प्रस्तावों में संवैधानिक और विधि संबंधी मामले निहित हैं और इसका संबंध केन्द्र और राज्यों के बीच के संबंधों के एक बहुत महत्वपूर्ण पहलू से है, इसलिए इस बारे में राज्यों के विचारों पर अच्छी तरह विचार किए जाने की आवश्यकता है । सरकार इस मामले के महत्व को समझती है और एक व्यवहार्य निर्णय पर पहुंचने के सभी संभव प्रयत्न किए जा रहे हैं, हालांकि इसमें अभी कुछ समय लगेगा ।

#### Brahmaputra River Board to control Flood Water

1024. SHRI PURNANARAYAN  
SINHA:

SHRI KIRIT BIKRAM DEB  
BURMAN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether steps have been taken to constitute the Brahmaputra River Board in order to control the flood water of the Brahmaputra River in Assam;

(b) if so, when it is likely that the Board will be declared and work started; and

(c) if not, what are the constraints against the continuation of the Board and steps taken to remove them?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). A draft bill for the constitution of the Brahmaputra River Board under the Central Government for the preparation of a Master Plan for the control of floods, bank erosion and the improvement of the drainage in the Brahmaputra valley, having regard to the development and utilisation of the water resources of the basin for irrigation, hydro-power, navigation and other benefits, and also the construction of multipurpose river valley projects and other connected functions, is included in the list of bills to be introduced during the current session of Parliament.

10+2+3 शिक्षा प्रणाली पर निर्णय

1025. श्री जगदीश प्रताप भाबुर :

श्री विजय कुमार जलहोत्रा :

श्री श्रीमप्रकाश त्यागी :

श्री बी० जी० हांडे :

क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार 10+2+3 शिक्षा प्रणाली को लागू करने का है; और

(ख) शिक्षा के क्षेत्र में अनिश्चितता की स्थिति को दूर करने के लिए सरकार द्वारा कब तक निर्णय किए जाने की सम्भावना है ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (डा० प्रताप जन्म जन्म) : (क) और (ख) नई दिल्ली में 13—15 जुलाई, 1978 को हुए राज्यों एवं संघ शासित क्षेत्रों के शिक्षा मंत्रियों के सम्मेलन में निम्नलिखित निर्णय लिए गए हैं:—

“शिक्षा मंत्रियों के सम्मेलन में देश की औपचारिक शिक्षा के ढांचे पर विचार किया गया । सम्मेलन ने यह बात नोट की कि 26 राज्यों तथा संघीय क्षेत्रों ने 10+2+3 प्रणाली,